

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No. 1517 of 2015

Shambhu Ojha @ Shambhu Narayan Ojha & Ors.....**Petitioner(s)**

Versus

State of Jharkhand & Anr.....

Opp. Party(s)

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Coram: The Hon'ble Mr. Justice Ananda Sen
Through:-Video Conferencing

For the petitioner

.....

: Mr. Jay Shankar Tiwary, Advocate.

For the State

: Mrs. Nehala Sharmin, A.P.P.

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3/09.07.2020 Prayer has been made to adjourn this case.

List this case in usual course after the Court starts normal
functioning, post COVID-19.

Till further orders, interim order dated 02.03.2016, shall continue.

(Ananda Sen, J)